

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 3342/2019**

**New Delhi this the 21<sup>th</sup> November, 2019**

**Hon'ble Ms. Aradhana Johri, Member (A)**

**Jamshed Ansari**

Assistant Public Prosecutor, Group- B 4800 GP  
Directorate of Prosecution, GNCT of Delhi,  
Presently posted at Police Training College,  
Jharoda Kalan, New Delhi- 110072

.....Applicant

(Applicant in person)

**VERSUS**

1. Govt. of NCT of Delhi  
Through the Chief Secretary,  
Delhi Secretariat, I.P. Estate, New Delhi
  
2. The Director (Sh. S. C. Sharma)  
Directorate of Prosecution, GNCT of Dehi,  
Tis Hazari Courts Complex,  
Delhi- 110034

.....Respondents

(By Advocate: None)

**ORDER (ORAL)**

1. The applicant Sh. Jamshed Ansari, Assistant Public Prosecutor in the office of Directorate of Prosecution, GNCT of Delhi, when he purchased a laptop on 14.10.2018 and submitted an application for reimbursement of the laptop to the Directorate of Prosecution, GNCT of Delhi on 22.10.2018.

He was subsequently transferred to Police Training College (PTC) Jharoda Kalan, Delhi.

2. It appears that reimbursement for laptop was not done by the office of Director of Prosecution instead the matter was referred to the Principal, PTC where he was subsequently posted. The Principal, PTC referred back to the Directorate of Prosecution that at the time of purchase, the applicant was posted with the Directorate of Prosecution. Since then, he has made several representations but not yet got reimbursement.

3. We are constraint to observe that an employee has to run from pillar to post between several offices of the Delhi Government for something as small as for reimbursement of a laptop. It is hereby directed that the Director of Prosecution should get the matter examined and if the claim is otherwise admissible, he should make payment within a period of six weeks from today. Accordingly, the OA is disposed of. No order as to costs.

**(Aradhana Johri)  
Member (A)**

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